

PUBLIC NOTICE

NOTICE is hereby given to the Public that my clients MRS. MAIMOONA AUWESH MUKHTIYA and MR. AUWESH KIFAYAT MUKHTIYA an adult, that my client purchaser the flat property from Mr. Vikram V. Kolwankar & Mrs. Usha V. Kolwankar with sub registrar bearing No.KLN-3-737-2020 dated 19.1.2020 for property mentioned in the schedule, That Mr. Vikram V. Kolwankar & Mrs. Usha V. Kolwankar purchaser the said property mentioned in the schedule from M/s. Lodha Dwellers Pvt. Ltd. with sub registrar bearing No. KLN 4 – 5144/2012 dated 29.06.2012, in the said Agreement for Sell original document page no. 83 to page no.89 pages has been lost/misplaced and not traceable yet. The FIR of the same has been filed at the Marpada Police Station on 11/05/2024 Vide Lost Property Registration No. 0973/2024, If found any one kindly inform the undersigned in writing at the below-mentioned address within 15 days from this present.

SCHEDULE

All that piece and parcel of flat No. 105, 1st floor, D-wing, area admeasuring about carpet 574 sq. ft. (with one four wheeler parking space no. 5-4-134) building known as "Amazona C.H.S. Ltd. in Casa Rio project, at village Ghesar, Dombivli (E) 421204 situated at bearing survey no. 58/2, 59, 60/3, 66/1, 66/2, 44/1pt, 58/1pt, 60/2pt, 60/3pt, 44/1A, 59, 60/2, 60/3A, 60/3B, 60/3C, 60/3D, 66/1, 66/2 village Ghesar, Dombivli (E), Tal. Thane and within the registration Dist. Thane and Sub-Registrar Dts. Kalyan and Dist. Municipal limits of K.D. M.C., within the Registration Sub-District, Thane, Maharashtra. Date: 16/05/2024 Sd/- J. V. Kale, Advocate Place : Kalyan E. No. MAH/3880/2006 Ramchandra Apt., A/12, Tisgaon, Kalyan (East), 421306.

PUBLIC NOTICE

By this Notice, Public in general is informed that late Mr. Girdharlal Sunderji Solanki & late Mrs. Lalitaben Girdharlal Solanki, the members of the Amar Vaishali Shantingagar C.H.S. Ltd., and holders of Flat No. A-2/404, Sector-7, Shanti Nagar, Mira Road (East), Dist. Thane, -401107, died intestate on 2/01/2000 & 13/05/2001, respectively. After death of the deceased, the shares and interest in respect of the said flat was transferred in the name of Mr. Pravin G. Solanki & Mr. Shailesh G. Solanki by the society after completing the requisite formalities, Mr. Pravin G. Solanki also died on 23/05/2006 and after his death 50% undivided share is transferred in name of Mrs. Jyoti Pravin Solanki by the society after following requisite formalities and now Mrs. Jyoti Pravin Solanki and Mr. Shailesh G. Solanki are the members of the society. Mrs. Jyoti Pravin Solanki and Mr. Shailesh G. Solanki have decided to sell the said flat. Claims and objections are hereby invited from the legal heirs and successors of the deceased members, if any for previous transfers of shares and interest belonging to the deceased members and also for sale of the said flat, inform to undersigned within period of 15 days from the publication of this notice failing which the sale transaction will be completed and thereafter any claim or objection will not be considered. Sd/- K. R. TIWARI (ADVOCATE) Shop No. 14, A - 5, Sector - 7, Shantingagar, Mira Road, Dist. Thane -401107.

PUBLIC NOTICE

Notice is hereby given that Original Allotment Letter from **Deluxe Construction Company Builders & Contractors** and Original Share Certificate No.11 dated 01/03/1974 of the Bandra Sea Hill CHSL for 5 fully Paid Up shares of Rs.50/- each having distinctive numbers 51 to 55 (both inclusive) for Flat No. A-4, Plot No.31/32, Union Park, Opposite Le Sutra, Khar (W), Mumbai-400052 (Said Flat) are lost or misplaced. Any person or persons having any claim against or in respect of the Said Flat and Said Shares described herein below, either by way of Agreement, Memorandum, writing, Sale, Exchange, Mortgage, Lien, Gift, Trust, Maintenance, Bequest, Possession, Occupation, Tenancy, Lease, Inheritance, Leave and License, Easement, First right of refusal or otherwise, howsoever are hereby requested to make the same known in writing to the undersigned within a period of 14 days from the date of publication of this Notice together with supporting documents duly Notarised as True Copy failing which Claims, if any shall be deemed to have been waived and or abandoned and the Society shall be free to issue a duplicate Allotment letter and Share Certificate. SCHEDULE OF THE PROPERTY HERINAbove REFERRED TO: All that premises being Flat No. A-4, Plot No.31/32, Union Park, Opposite Le Sutra, Khar (W), Mumbai - 400052 together with 5 fully Paid Up shares of Rs. 50/- each having distinctive numbers 51 to 55 (both inclusive) under Share Certificate, No.11 dated 01/03/1974 of the Bandra Sea Hill CHSL. Dated This 16th day of May 2024. Sd/- Advocate Divya Sanghvi Advocate for the Owners/ Email:advdivyasanghvi@gmail.com)

PUBLIC NOTICE

Notice is hereby given that Mr. JAGDISH C. NANDY, a Co-member of the New Star Crystal Co-operative Housing Society Ltd., having address at Near Kanakia Police Station, Beverly Park, Kanakia , Mira Road (E), Dist.-Thane-401107 holding Flat No. 404 in the building No. 6 of the society, died on 17/10/2015 without making any nomination. The society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital / property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims / objections for transfer of shares and interest of the deceased member in the capital / property of the society. If no claims /objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital / property of the society in such manner as is provided under the bye-laws of the society. The claims / objections , if any, received by the society for transfer of shares and interest of the deceased member in the capital / property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants / objectors, at the office of M/s. Yash Enterprises, 90/501, Poonam Complex, Shanti Park, Mira Road (E), Thane-401107, between 8 PM to 9 PM. From the date of publication of the notice till the date of expiry of its period. Sd/- M/s. Yash Enterprises. Place: Mira Road Date: 16/05/2024

PUBLIC NOTICE

Take a notice that Late Mrs. Khan Aminabai Ahmed Khan (Annexure No. 103) is a member of SADBHAVANA SRA CHSL., having address at D/1-Wing, Flat No. 505, 5th Floor, Khan Shamsuddin Marg, Kajuwadi, Chakala Road, Andheri (East), Mumbai - 400 099 in the said society, **Died on 29 / 07 / 2009**. And her son Mr. **Anwar Ahmed Khan** also Died on **24/06/2014** without making any nomination. (1) Mrs. **Jamila Anwar Khan** (Wife of Anwar Ahmed Khan) (2) Mrs. **Mahmood Anwar Khan** (Son of Anwar Khan) (3) Mr. **Mohsin Anwar Khan** (Son of Anwar Khan) (7) Mr. **Aaftab Anwar Khan** (Son of Anwar Khan) (8) Mr. **Alim Anwar Khan** (Son of Anwar Khan) are only legal heir of the deceased Member. Mrs. **Jamila Anwar Khan** (Wife of **Anwar Ahmed Khan**), have applied for Share Transfer of the above said Flat into her name. The Society has issued Share Certificate No. 072 and Member's Register No. 072, Distinctive No. 356 to 360 to **Late Mrs. Khan Aminabai Ahmed Khan** for the Flat No.505 in D/1-Wing, the share certificate will be transferred to the above said legal heir, if anybody has any objection or any claim should contact to the undersigned within 14 days of this announcement, failing which the society will transfer said flat to the above said applicants namely Mrs. **Jamila Anwar Khan** (Wife of **Anwar Ahmed Khan**). For **Sadbhavna SRA CHS Ltd.**, Sd/- Hon. Secretary Place : Mumbai Date : 16/05/2024

जाहीर नोटीस

या नोटीसीद्वारे सर्व लोकांस कळविण्यात येते की **श्रीमती. निरुबेन चेतनभाई व्यास**,ह्याने पति चेतन हरिप्रसाद व्यास हे सदर फ्लॅटचे मालक असून फ्लॅट नं. सी/२०३, दुसरा मजला, सेन्ट्रल पार्क, एकतापार्कस विले, गाव - चिखळड डोंगरी, ग्लोबलसिटीचे समोर, विरार (प), ता. वसई, जि. पालघर महाराष्ट्र - ४०१३०३ येथे मालकीचा आहे. श्री चेतन हरिप्रसाद व्यास हे दिनांक २३/०९/२०१९ रोजी जि. च्यानला, केन्या येथे मृत्यु झालेले. पंतिचे मृत्यु झाल्या नंतर कायदेशीर वारस वनवण्यासाठी श्रीमती निरुबेन चेतनभाई व्यास ह्याने सोसायटी मध्ये अर्ज केला आहे. त्याचे पंतिचे मृत्यु झाल्या नंतर त्यांचे कायदेशीर वारस श्रीमती निरुबेन चेतनभाई व्यास आहे. सध्या त्यांना वर नमुद केलेली मिळकत दुसऱयांना विकायचे आहे. जर कोणत्याही व्यक्तीस वर नमुद मिळकत विकण्यासाठी काही हरकत असेल तर त्यांनी खालील पत्त्यावर ही नोटीस प्रसिध्द झाल्यापासुन १५ दिवसांचे आत कागदपत्रा सह हरकत घ्यावी. जर कोणीही हरकत न घेतल्यास पुढील व्यवहार केले जातील याची नोंद घ्यावी. सध्या **श्रीमती निरुबेन चेतनभाई व्यास**, रा. गुरूकृपा, गंध्यापार्क, डॉ दिक्षित जवळ,खापट, पोरबंदर - ३६० ५७७ गुजरात येथे राहत आहे. सही/- **अॅड. निकीता कॅसारा** शाप नं. १३, यशवंत कुंज को. ऑ.हौ. सो. लि., झुना विवा कोलेज जवळ, विरार (प), ता. वसई, जि. पालघर.

कार्यालयाचा पत्ता- धर्मादाय आयुक्त भवन, दुसरा माळा, सस्मीरा बिल्डिंग, सस्मीरा रोड, वरकी, मुंबई- ४०० ०३०.

सार्वजनिक विवस्वत व्यवस्था नोंदणी कार्यालय, बृहन्मुंबई विभाग मुंबई.

जाहीर नोटीस

(महाराष्ट्र सार्वजनिक विवस्वत व्यवस्था अधिनियम, १९५० चे कलम २२-नियम ७ व ७ अे वाचणे)
बदल अहवाल क्रमांक : 1273/2024, 1274/2024, 1275/2024, 1276/2024, 1277/2024, 1278/2024, 1279/2024, 1280/2024, 1281/2024
ज्याअर्थी, **Shri RAMCHANDRA MANDAL SEVA SOCIETY**, न्यास नोंदणी क्र. **F-9829 (M)** या सार्वजनिक विवस्वत व्यवस्थेच्या सादरकर्ता विवस्वत **MR. MALA NARAYAN SOLANKI** यांनी **1273/24, 1274/24, 1275/24** यामध्ये बदला करिता उपरोक्त बदल अहवाल सादर केलेला आहे व तो सहायक धर्मादाय आयुक्त-(१) यांनी दिनांक **१८/०३/२०२४** रोजी तासुरता सिव्कृत केलेला आहे. त्याअर्थी, हितसंबंध असलेल्या सर्व संबंधीत लोकांना सदर नोटीस द्वारे कळविण्यात येते की, सदर बदल अहवालास आपणास काही आक्षेप/हरकत घ्यावयाची असल्यास, आपण आपली हरकत सदर जाहीर नोटीस प्रसिध्द झाल्याच्या दिनांकापासून ३० दिवसांचे आत सहायक धर्मादाय आयुक्त-(१) यांचेसमोर दाखल करावी, अन्यथा, सदर बदल अहवालास आपली काहीही हरकत नाही, असे समजून सदर बदल अहवालावरील सदर नोटीस प्रसिध्द झाल्यापासून ३० दिवसानंतर अंतिम आदेश करण्यात येईल, याची नोंद घ्यावी. आज दिनांक ०९ रोजी माझे मे, २०२४ माझ्या सहीनिशी व धर्मादाय सह आयुक्तांच्या शिक्क्यानिशी दिली.

सही/-

अधिकाऱ्या (याय), सार्वजनिक न्यास नोंदणी कार्यालय, बृहन्मुंबई विभाग मुंबई यांचेकरिता.



DECCAN BEARINGS LIMITED					
Regd. Office: Floor No-4,Plot No.-327,Narula Building, Dadabhai Nawroji Road, Hulataa Chowk, Fort, Mumbai 400001					
CIN: L23130MH1985PLC035747					
Audited Financial Results for the Quarter & Year ended on 31.03.2024 (In Lakhs)					
SR. NO.	PARTICULARS	Quarter Ended		Year Ended	
		31.03.2024 (Audited)	31.12.2023 (Unaudited)	31.03.2023 (Audited)	31.03.2022 (Audited)
1	Total income from Operations and other income	0.77	1.64	0.60	4.57
2	Net Profit / Loss for the period (before Tax, Exceptional and / or Extraordinary Items)	(4.44)	(4.35)	(30.55)	(17.69)
3	Net Profit / Loss for the period after tax (after Exceptional and / or Extraordinary Items	(4.44)	(4.35)	(30.55)	(17.69)
4	Total Comprehensive Income for the period [Comprising Profit / Loss for the period (After tax) and Other Comprehensive Income(After tax)]	(4.44)	(4.35)	(30.55)	(17.69)
5	Equity Share Capital	218.33	218.33	218.33	218.33
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance sheet of previous year	-	-	(194.64)	(176.95)
7	Earnin Per Shares (of Rs. 10/- each) (for continuing and discontinued operations)				
1. Basic:		(0.20)	(0.20)	(1.40)	(0.81)
2. Diluted:		(0.20)	(0.20)	(1.40)	(0.81)
Note: The above is an extract of the detailed format of the Audited Financial Results for the Quarter and Year ended 31st March, 2024 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Format of the Financial Results for the Quarter and year ended 31st March, 2024 are available on the Stock Exchange websites (www.bseindia.com) and Company's website					
For and on behalf of the Board					
Sd/- Ritesh Parab Chairman and Managing Director DIN No-09494605					
Date: 15.05.2024 Place: Mumbai					

PUBLIC NOTICE

By this Notice, Public in general is informed that my clients Mr. Vilas Mukund Kadam & Mrs. Yrushali Vilas Kadam are owners of Flat No. 201, 'C' Wing of the Swapnadeep Co-operative Housing Society Ltd. Poonam Sagar Complex, Mira Road (East), Dist. Thane-401 107. Originally the above flat was purchased by Mr. Suresh V. Kamath & Mrs. Nalini S. Kamath from M/s Vinamra Builders by and under Agreement for Sale dated 7/04/2006. Mr. Suresh V. Kamath died intestate on 6/01/2022 and after death of Mr. Suresh V. Kamath, the co-owner Mrs. Nalini S. Kamath with confirmation of Mrs. Deepa Dayanand Shenoy & Mr. Santosh Suresh Kamath (the legal heirs of late Mr. Suresh V. Kamath) sold the said flat to Mr. Vilas Mukund Kadam & Mrs. Yrushali Vilas Kadam by and under Agreement for Sale dated 19/01/2022. Mr. Vilas Mukund Kadam & Mrs. Yrushali Vilas Kadam have decided to take mortgage loan on the said flat. Claims and objections are hereby invited from the other legal heirs and successors of the deceased if any, for sale transaction dated 19/01/2022 as well as transfers of shares and interest in the name of Mr. Vilas Mukund Kadam & Mrs. Yrushali Vilas Kadam by the society, inform to undersigned within period of 15 days from the publication of this notice failing which any claim or objection will not be considered. Sd/- K. R. TIWARI (ADVOCATE) Shop No. 14, A - 5, Sector - 7, Shantingagar, Mira Road, Dist. Thane - 401107

जाहीर नोटीस

सर्व लोकांना ह्या नोटीसीने कळविण्यात येते कि, **फ्लॅट नं. ए/१०२, पहिला मजला, जय को-ऑप. हौ. सो. लि., शांती नगर जवळ, नेताजी सुभाष रोड, भाईंदर (प.), जि. ठाणे - ४०११०१, श्री एस. संतानाम, हे ता. २२/०४/२०२२, रोजी मयत झालेले असून त्यांच्या वारसापैकी म्हणून श्रीमती सरोजा संतानाम, भाईी सदर फ्लॅट व शेअर सर्टीफिकेट सोसायटीला अर्ज करून आपल्या नावांनी केलेला आहे. तरी सदर फ्लॅटवर कोणीही व्यक्तीचा हक्क असेल तर त्यांनी ही नोटीस प्रसिद्ध झाल्यापासून १५ दिवसांचे आत आपल्याजवळील पुराव्यासह ए/१०४, न्यू श्री सिद्धिविनायक सी. एच. एस. लि., रस्त्या रोड, भाईंदर (प.), जि. ठाणे - ४०११०१, ह्या पत्त्यावर लेखी कळवावे, अन्यथा तसा कुठल्याही प्रकारचा हक्क हितसंबंध नाही असे समजण्यात येईल ह्याची नोंद घ्यावी. सही/- **पुनित सुनील गारोडिया (वकील, उच्च न्यायालय मुंबई)** दि. १६/०५/२०२४ ठिकाण: भाईंदर**

PUBLIC NOTICE

NOTICE is hereby given that my clients are willing to purchase Flat No. 3 on the Ground Floor in the building known as "MULUND SANDHYA PRAKASH Co-operative Housing Society Ltd.", situated at Corner of Ambekar Road & Ganesh Gaudwe Road, Mulund (West), Mumbai-400 080, from MRS. RAKSHA PARESH SHAH. The details of the said Flat are as follows: FLAT NO. 3 ON THE GROUND FLOOR IN THE BUILDING KNOWN AS "MULUND SANDHYA PRAKASH CO-OPERATIVE HOUSING SOCIETY LTD.", SITUATED AT CORNER OF AMBEKAR ROAD & GANESH GAUWADE ROAD, MULUND (WEST), MUMBAI-400 080. All persons claiming an interest in the said property or any part thereof by way of sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust possession, easement, attachment or otherwise howsoever are hereby required to make the same known to the undersigned, Advocate Hitendra D. Gandhi having his office address at 165/17, Sao Building, S. M. Road, Sion, Chunabhatti, Mumbai - 40 0022, within 15 days from the date hereof, failing which the right of third parties or members of the Public will not be entertained by my clients and considered as if, there is no claim of any person/s of any nature against the said Flat and my clients will purchase the said property from the said seller, MRS. RAKSHA PARESH SHAH, without any reference to such claim or right and thereafter and the same, if any, shall be considered as waived forever. Sd/- Advocate Hitendra D. Gandhi

SBFC

SBFC फायनान्स लिमिटेड

नोंदणीकृत कार्यालय:- युनित क्रमांक १०३, पहिला मजला, C&B स्केअर, संगम कॉम्प्लेक्स, नाव चकला, अंधेरी- कुर्ला रोड, अंधेरी (पूर्व), मुंबई-४०००५९.

ताबा सूचना

(सुरक्षा व्याज (अंमलबजावणी) नियम, २००२ च्या नियम ८(२) नुसार)

अधोव्यापारीत सिव्कुरित्याक्षेत्रान, फायनान्सिअल सेट्स आणि सिव्कुरिटी इन्वेस्टर्स इन्फोर्मेटिव्ह वटची पुनर्संनाना, कायदा २००२ अंतर्गत **SBFC फायनान्स लिमिटेड**च्या अधिष्ठान अधिकारी आहे आणि सुरक्षा हित (अंमलबजावणी) च्या नियम ८ सह वाचलेल्या कलम १३(१२) द्वारे प्रदान केलेल्या अधिकारोचा वापर करतो.) नियम २००२ अंतर्गत, नोटीसमध्ये नमूद केलेल्या सक्तीचे परतफेड करण्यासाठी नोटीस मिळाल्यापासून ६० दिवसांच्या आत खाली नमूद केलेल्या कर्जदारांवर/सह-कर्जदारांना मागणी नोटीस जारी करायला आली आहे. कर्जदार/सह-कर्जदार सक्तीचे परतफेड करण्यात असण्याची झाला आहे, याद्वारे कर्जदार/सह-कर्जदार आणि सामान्य जनतेला नोटीस देण्यात आली आहे की खाली स्वाक्षरीद्वारे त्यांचा प्रदान केलेल्या अधिकारांचा वापर करून खाली वर्णन केलेल्या मालमत्तेचा ताबा घेतला आहे. उक्त अधिनियमाच्या कलम १३(४) अंतर्गत खालील विविधतः कर्जदार/सह-कर्जदारांना आणि सर्वसाधारणपणे जनतेला मालमत्तेचा व्यवहार न करण्याची खबरदारी देण्यात आली आहे आणि मालमत्तेवर कोणताही व्यवहार **SBFC फायनान्स लिमिटेड**च्या बुलाक्याच्या अधीन असेल.

कर्जदारांचे नाव आणि पत्ता आणि मागणी सूचनेची तारीख	मालमत्तेचे वर्णन आणि ताबाची तारीख	मध्ये मागणी केलेली रक्कम ताबा सूचना (८)
१.विजयलक्ष्मी रझा इनामदार २.आमान रझा अली इनामदार (दोघांचा पत्ता आहे - पहिला मजला, सन व्हा. अपार्टमेंट, प्लॉट क्रमांक ए-१०४, जीईएस सेक्टर २०, कोपरखेरी, नवी मुंबई, ठाणे - ४००७०९	मालमत्तेचे सर्व तुकडे आणि पार्सल प्लॉट क्रमांक बी-१०२, पहिला मजला, सन व्हा. अपार्टमेंट, प्लॉट क्रमांक ए-१०४, जीईएस सेक्टर २०, कोपरखेरी, नवी मुंबई, ठाणे-४००७०९	रु. २०,९२,४२२/- (राखे) बीस लाख वीस हजार सातशे बावन्न फक्त)
मागणी सूचना तारीख: ७ मार्च २०२४ कर्ज क्र. ४०२१०६००००३१०३७४ (सीआर१३१८१८५८) आणि ४०२१०६००००३३१०९० (सीआर१३१०००३२)	ताब्यात घेण्याची तारीख: १४ मे २०२४	६ मार्च, २०२४
सुरक्षित मालमत्तेची पूर्तता करण्यासाठी उपलब्ध वेळेच्या संदर्भात, कायद्याच्या कलम १३ च्या उप-कलम (८) च्या तरतुदीकडे कर्जदारांचे लक्ष आकर्षित केले आहे.		
विकाना: डाणे दिनांक: १६.०५.२०२४	सही / - (अधिष्कृत अधिकारी) SBFC फायनान्स लिमिटेड.	

NOTICE OF LOSS OF SHARES OF HDFC BANK LTD

Regd. Off.: HDFC Bank House Senapati, Bapat Marg Lower Parel West Mumbai Maharashtra 400013 Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder	Folio No.	No. of shares (Rs.10/-f.v)	Certificate No.(s)	Distinctive No.(s)
Pushpendu Mitra	0135064	200	000256397-000256398	95339671 - 95339870
Place: MUMBAI, Date: 16.05.2024	Pushpendu Mitra			

अ.क्र.	विशिष्ट	संबंधित तपशील
१	कांयोरट कर्जदाराचे नाव	मेसरस विध्यावासिनी टोल इन्फ्रास्ट्रक्चर प्रायव्हेट लिमिटेड
२	कांयोरट कर्जदाराच्या समवेतवाची तारीख	१७ सप्टेंबर, २०२१
३	प्राधिकृत ज्वा अंतर्गत कांयोरट कर्जदार समाहित / नोंदणीकृत जाणे	कंपनी कायदा १९५६
४	कांयोरट कर्जदाराचा कांयोरट ओळख क्रमांक / मर्यादित दाखिल ओळख क्रमांक	U45400MH2012PTC235836
५	कांयोरट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा पत्ता (असल्यास).	फ्लॅट क्र.१०१, ओजी-III, ओबीयच याईन, ठाणूर हिलेन ऑफ वेस्टन एक्स्प्रेस हाव्ने, कांदिवली (पूर्व), मुंबई, महाराष्ट्र ४०००१९
६	दिवालखोरी निराकरण प्रक्रिया बंद करण्याची तारीख	८ ऑगस्ट २०२३ (जारी केलेल्या फॉर्म-ए नुसार)
७	कांयोरट कर्जदाराची लिखितेशन सुरू होण्याची तारीख	ऑर्डर पास: ३० एप्रिल २०२४ रोजी ऑर्डर प्राप्त झाली: १४ मे २०२४
८	लिखितेट म्हणून काय करण्याचा दिवाळखोर व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	नरेश ठाणे, IBB/PA-001/PP-P00133/2017-18/10275
९	बोर्डाकडे नोंदणीकृत लिखितेटच्या पत्ता आणि ई-मेल	पत्ता: १०१४-१०१५, प्रसाद चेंबर, टाटा रोड नं.१, ओपरा हाऊस, चर्नी रोड (पूर्व), मुंबई ४००००४ ईमेल: nvsheth@gmkindia.com /mkindia58@gmail.com
१०	लिखितेटशी पत्रव्यवहार करण्यासाठी वापरला जाणारा पत्ता आणि ई-मेल	पत्ता: १०१४-१०१५, प्रसाद चेंबर, टाटा रोड नं.१, ओपरा हाऊस, चर्नी रोड (पूर्व), मुंबई ४००००४ ईमेल: cnp.vt@p@gmail.com /nvsheth@mkindia.com
११	याचे सादर करण्याची शेवटची तारीख	१३ जून २०२४

याद्वारे सूचना देण्यात येत आहे की, नॅशनल कंपनी हॉल ट्रिब्यूनल, मुंबई यांनी कलम १४.०५.२०२४ रोजी ३०.०४.२०२४ रोजी पास केलेल्या आदेशानुसार मेसरस विध्यावासिनी टोल इन्फ्रास्ट्रक्चर प्रायव्हेट लिमिटेडचे लिखितेशन सुरू करण्याचे आदेश दिले आहे.

मेसरस विध्यावासिनी टोल इन्फ्रास्ट्रक्चर प्रायव्हेट लिमिटेडच्या मागण्याकाना याद्वारे त्यांचे वर पुराव्यासह १३ जून २०२४ रोजी लिखितेटकडे असण्या क्रमांक १० विषय नमुद केलेल्या पत्रावर सादर करण्याचे आदेश करण्यात आले आहे. अधिकृत कर्जदारांनी त्यांचे वर पुराव्यासह केवळ इलेक्ट्रॉनिक मागण्यासुद्धा सादर करावेत. ह्या सर्व कर्जदार पुराव्यासह ईमेलकडिवा, सेटदले किंवा इलेक्ट्रॉनिक माध्यमासुद्धा वर सादर करू शकतात. दाव्यांचा खोटा किंवा दिशाभूल करणारा पुरावा सादर केल्यास दंड आकारला जाईल.

तारीख: १४ मे २०२४	सही/- श्री नरेश शेठ, विकाना: मुंबई
IP/P-00133-IBB/PA-001/PP-00133/2017-18/10275	
१०१४-१०१५, प्रसाद चेंबर, टाटा रोड नं.१, ओपरा हाऊस, चर्नी रोड (पूर्व), मुंबई ४००००४	
लिखितेटचे नाव आणि स्वाक्षरी.	
नरेश शेठ	

जाहीर नोटीस

जाहीर नोटीशीद्वारे सर्वांना कळवण्यात येत आहे की, गोकुळ बंगला, महात्मा फुले रोड, भोईर वाडी, विष्णू नगर डॉबिवली पश्चिम तालुका कल्याण, जिल्हा ठाणे, महाराष्ट्र ४२११०२ येथे राहणारे श्री बाळकृष्ण रोहिदास भोईर यांचे 09/01/2015 ह्या दिवशी निधन झाले. त्यांच्या पश्चात त्यांची पत्नी श्रीमती सत्यभामा बाळकृष्ण भोईर आणि तीन पुत्र श्री. जितेंद्र बाळकृष्ण भोईर (जेष्ठ पुत्र), श्री. रौलेंद्र बाळकृष्ण भोईर (मध्य पुत्र), श्री. विजयेंद्र बाळकृष्ण भोईर (कनिष्ठ पुत्र) आहेत जे कै बाळकृष्ण रोहिदास भोईर यांच्या स्थावर आणि जंगम मालमत्तेचे कायदेशीर वारसदार आहेत. तरी कोणत्याही मयत श्री बाळकृष्ण रोहिदास भोईर यांच्या मालमत्तेमध्ये कोणत्याही स्वरूपात हक्क हितसंबंध, गहाण, दान, बक्षीस, पोटगी, अधिभार, तारण, किंवा तत्सम असा कोणत्याही स्वरूपाचा हक्क असल्यास तशी हरकत खाली नमूद केलेल्या पत्त्यावर योग्य त्या कागदपत्री पुराव्यासहित सदरची पब्लिक नोटीस जाहीर झाल्यापासून १५ दिवसांच्या आत रजिस्टर्ड पोस्टद्वारे पाठवण्यात यावी. त्यानंतर कोणत्याही हरकतीची दखल घेतली जाणार नाही याची नोंद घ्यावी. तारीख : 16/05/2024 ठिकाण : डॉबिवली (पश्चिम) सही/- **अॅड. प्रता कुरुलकर्णी** कार्यालयाचा पत्ता : ऑफिस क्र १ आणि २, मथूरा बिल्डिंग, महात्मा फुले रोड , विष्णू नगर डॉबिवली पश्चिम, ता. कल्याण, जि . ठाणे, 421202

जाहीर नोटीस

लोकांना या जाहीर नोटीसीने कळविण्यात येते की, माझे अशिल १) सी. तिथी खान २) श्री. पिंदू खान, रा. अनिया चंडीतला, हुगळी, पश्चिम बंगाल, पिनकोड-७१२७०६. यांनी खरेदी केलेली मिळकत सदनिका क्र. ७, तळ मजला, एचिंग, के. जे. कॉम्

